

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH JODHPUR

ORDER SHEET

Original APPLICATION NO. _____ OF 1996.

Applicant(s) 24.07.80s

Respondent(s) Rameshwar Singh 200

Advocate for Applicant(s) M. S. S. W. N.

Advocate for Respondent(s)

Notes of the Registry	Orders of the Tribunal
<u>29-1-96</u> This is a Original Application filed by the petitioner against the Order of Payment of wages Authority, Bikaner dtd. 10-2-95. It is a D.B Case. On scrutiny it is not pertains to the jurisdiction of C.A.T. It approved the along with S.P.O's. Same may be returned to the petitioner for filing the same before appropriate Court. Earlier lot of OA's have been returned to the parties having no jurisdiction. <u>6</u>	<u>29/1/96</u> Put up to the order of the Tribunal <u>30.01.96</u> This is an application filed by the applicant under Section 19 of the Central Administrative Tribunal's Act to declare the order dated 10.2.1995 of the payment of Wages Authority as illegal, perverse and arbitrary. This application has been preferred against the award made by the payment of Wages Authority, Bikaner. In view of the decision of the Hon'ble Supreme Court in Krishan Prasad Gupta Vs. Controller, Printing and Stationery, reported in J.T. 1995 (7) S.C. 522, the Central Administrative Tribunal has no jurisdiction to entertain an application under Section 19 of the Administrative Tribunal's Act as this Tribunal cannot exercise jurisdiction against the awards etc. made by the payment of Wages Authority. Because the jurisdiction of the High Court is

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Respondent(s)

Advocate for Applicant(s)

Advocate for Respondent(s)

Notes of the Registry	Orders of the Tribunal
<i>Recd 10/10/96 order at 70 1/2 ad imp with OA with ambassador along with postal order no 810-323236 for Rs 307-8.5.17/- 4/12</i> Part II and III destroyed in my presence on 22/5/02 under the supervision of section officer (1) as per order dated 19/3/02 Section officer (Record)	not ousted in regard to matters under the Workmen's Compensation Act. The Division Bench of this Bench of Central Administrative Tribunal in OA No. 291/94 and in OA No. 6/95 has also observed that the Central Administrative Tribunal has no jurisdiction to entertain such an application under Section 19 of the Act. In view of the decisions referred to above, I am of the opinion that the present application filed by the applicant cannot be registered for want of jurisdiction. Hence, I direct that the application / papers including postal orders shall be returned to the applicant for seeking remedy before the appropriate legal forum. <i>(S.N. MISHRA)</i> REGISTRAR.